

**CENTRAL INFORMATION COMMISSION**  
**Club Building, Opposite Ber Sarai Market,**  
**Old JNU Campus, New Delhi - 110067.**  
**Tel: +91-11-26161796**

**Decision No.CIC/SG/A/2010/000192/7039**  
**Appeal No. CIC/SG/A/2010/000192**

**Appellant** : Mr. Vivek Vergese  
H.No. 5064, K Block,  
Devender Vihar, Sector-56  
Gurgaon, Haryana-122001

**Respondent** : Mr. Ramesh Chander  
Public Information Officer &  
Deputy Director,  
**Deptt. of Training & Technical**  
**Education**, Govt. of NCT of Delhi,  
Muni Maya Ram Marg, Pitampura,  
Delhi-110088

**RTI application filed on** : 11/08/2009 & 27/08/2009  
**PIO replied** : 15/12/2009  
**First Appeal filed on** : 20/10/2009  
**First Appellate Authority order** : 09/11/2009  
**Second Appeal Received on** : 21/01/2010  
**Notice of Hearing Sent on** : 01/02/2010  
**Hearing Held on** : 05/03/2010

**Appellant sought information vide two RTI applications.**

**1-** Vide RTI application dated 11/08/2009, he sought certified copy of noting side & correspondence side in respect of following file no.:

Sl.	Information sought	Documents provided by PIO	Remarks( by the Appellant)
1.	File no. F.3(26)/2007/Trg.Admn./	File no. F.3(26)/2007/Trg.Admn./	Only last part of the file had been provided. Appellant requested for copy of main file.
2.	File no. F3(26)/2008/Pro. Group-B/Trg. Admn.	Complete information provided.	No objection.
3.	Complete certified copy file no. F1(360)/2008/Trg. Admn.	Copy of File No. F.1(361)2008/Trg. Admn./ had been provided.	Appellant sought Copy of file no. F.1(360)/2008/Trg. Admn./

**2- Vide RTI application dated 27/08/2009:**

Sl.	Information Sought	PIO's reply
1.	Certified copies of reply/recommendations submitted to the sixth pay commission by the DTTE in relation with the representation submitted by the officials demanding grant of higher pay scale than their	<i>Information was not provided.</i>

	subordinates to the post of Principal/vice-Principal/ ILO/AIT/TO in ITIs working under DTTE, Govt. of NCT of Delhi.	
2.	Certified copies of noting sheets of the file related with processing of above matter.	<i>Information was not provided.</i>

**Grounds for First Appeal:**

Information was not provided within stipulated time.

**Order of the First Appellate Authority:**

Appellant was informed that he may inspect the relevant file/ available record from the A.D(Training) & collect information by paying charges.

**Grounds for Second Appeal:**

Despite paying fee, Information was not furnished.

**Relevant Facts emerging during Hearing:**

The following were present:

**Appellant:** Absent;

**Respondent:** Mr. Ramesh Chander, Public Information Officer & Deputy Director;

From perusal of the papers and the appeal it appears that a photocopy of file no. F1 (360)/2008/TRG.Admn has not been provided to the Appellant which he was seeking. The appellant has also claimed that the information sought by him in ID1106 has not been provided. The Respondent states that his understanding is that he has provided the information in the photocopies of the files given to the Appellant. If the appellant feels that the records sought by him under ID1106 have not been provided the appellant may visit the PIO's office on 17 March 2010 at 03.00PM and identify the records that he wants.

**Decision:**

The appeal is allowed.

The PIO is directed to provide the complete photocopy of the file no. F1 (360)/2008/TRG.Admn to the Appellant before 20 March 2010. He will also facilitate an inspection of the records by the Appellant on 17/03/2010 at 3.00PM and in case the Appellant wants photocopies of certain records he will provide the photocopies free of cost upto 200 pages.

This decision is announced in open chamber.

Notice of this decision be given free of cost to the parties.

Any information in compliance with this Order will be provided free of cost as per Section 7(6) of RTI Act.

**Shailesh Gandhi**  
**Information Commissioner**  
**05 March 2010**

*(In any correspondence on this decision, mention the complete decision number.)<sup>RTI</sup>*